

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. REGMA CERAMICS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/S. REGMA CERAMICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	17.10.2000
3.	Authority under which corporate debtor is incorporated / registered	ROC, Puducherry
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U15511PY2000PTC001558
5.	Address of the registered office and principal office (if any) of corporate debtor	Sellur Village, Agalankannu Road Thirunallar Commune, Karaikal, Pondicherry, India - 609607.
6.	Insolvency commencement date in respect of corporate debtor	07.08.2026 (copy of the order received on 19.08.2026)
7.	Estimated date of closure of insolvency resolution process	03.02.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Naga Bhushan Bhagawati Reg. No: IBBI/IPA-001/IP-P00032/2016-17/10085
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Naga Bhushan Bhagawati H. No. 1-1-380/38, Ashok Nagar Extension, Hyderabad - 500020 E-mail: bnagabhushan@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Naga Bhushan Bhagawati H. No. 1-1-380/38, Ashok Nagar Extension, Hyderabad - 500020 E-mail: irp.regmaceramics@gmail.com
11.	Last date for submission of claims	02.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of a corporate insolvency resolution process of the Regma Ceramics Private Limited on 07.08.2026.

The creditors of Regma Ceramics Private Limited, are hereby called upon to submit their claims with proof on or before 02.09.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Naga Bhushan Bhagawati
Interim Resolution Professional
M/s Regma Ceramics Private Limited



Date: 24.08.2026
Place: Hyderabad